

ITEM NO.22

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 8048-8049/2025

[Arising out of impugned final judgment and order dated 23-04-2025 in WP No. 10348/2025 23-04-2025 in WP No. 10352/2025 passed by the High Court of Judicature at Madras]

TAMIL NADU STATE MARKETING CORPORATION LIMITED (TASMAC) PETITIONER

VERSUS

DIRECTORATE OF ENFORCEMENT

RESPONDENT

(IA No. 132680/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 132932/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Sabarish Subramanian, AOR  
Mr. Poornachandiran R, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Badhrinathan K S, Adv.  
Ms. Jahnavi Taneja, Adv.  
Mr. Veshal Tyagi, Adv.  
Mr. Danish Saifi, Adv.

For Respondent(s) : Mr. S.V. Raju, ASG

Mr. Zoheb Hussain, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

1. Issue notice and tag with SLP(Crl.) No. 7958/2025.
2. Mr. S.V. Raju, learned Additional Solicitor General, appears on behalf of Directorate of Enforcement/respondent. Mr. Arvind Kumar Sharma, Advocate on Record, waives notice for the said respondent.
3. Respondent shall file the counter affidavit within a period of four weeks.
4. In the meantime, there shall be stay of further proceedings qua the petitioner.
5. There shall also be ad-interim relief in terms of prayer Clause (B) of the prayer for interim relief, which reads as under:

“(B) Restrain the respondent-Directorate of Enforcement, by itself or through its officers or agents, from undertaking any further coercive action, including any fresh search, seizure or investigation against the petitioner Corporation or its officers/employees, based on or arising out of the ECIR purportedly related to the events of 06-08 March, 2025.”

(POOJA SHARMA)  
COURT MASTER (SH)

(ANJU KAPOOR)  
ASSISTANT REGISTRAR